

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1959
ANSWERED ON:06.12.2005
ILLEGAL PAK IMMIGRANTS
Singh Shri Ganesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large of Pak immigrants are staying illegally in various parts of the country;
- (b) if so, the details thereof, State-wise;
- (c) whether their stay is adversely affecting our economy and security;
- (d) if so, the details thereof; and
- (e) the steps being taken to check and deport such illegal immigrants from the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) & (b): As per available information, 7,216 Pak nationals were staying illegally in the country as on 30.09.2005. Out of these, 4,816 were overstaying and 2,400 were reported to be untraced. Their State-wise details are given in the enclosed Statement.

(c) & (d) No information is available to indicate that illegal stay of Pak nationals is affecting our economy adversely. However, their illegal stay in the country has security implications.

(e) The power under Section 3 (2) (c) of the Foreigners Act, 1946 to detect and deport foreign nationals including Pakistanis staying in India illegally has been delegated to the State Governments/Union Territory Administrations. Besides, instructions are issued to States/UTs from time to time to launch special drives to detect and deport foreigners staying illegally in the country.